

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 143/94 in : Date of order 15.2.95  
CA 530/94

Kesra : Applicant

v/s

Shri Ramesh Tirpathi and : Respondents  
Others

None present for the applicant.

Mr. S.S. Hassan : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

In this Contempt Petition, it has been stated that the respondents being under a legal obligation to comply with the order of the Tribunal passed in CA no. 530/94 on 24.11.94 to the effect that they shall allow the applicant to continue to work as a Junior Clerk, if he has not been reverted to a lower post but the said direction has not been complied with and as such the respondents are liable for contempt. The CA in question has already been dismissed by an order dated 14.2.95. In the circumstances this Contempt Petition does not survive. It is hereby dismissed. Notices issued stand discharged.

(O.P. SHARMA)  
MEMBER(A)

G.K.K.  
(GOPAL KRISHNA)  
MEMBER(J)